

**FIR No. 309/2019**  
**PS: Crime Branch**  
**State Vs. Ravinder Singh @ Ravi**  
**U/s 15/25/29 NDPS Act**

14.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

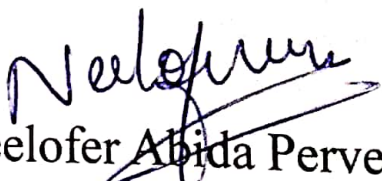
Sh. Vinod Charan, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of the accused-applicant Ravinder Singh @ Ravi in case FIR No. 309/2019 on the ground of illness of his wife.

Let medical documents alongwith status of family be got verified.

For report and consideration, put up on **20.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
14.08.2020

**FIR No. 277/2018**  
**PS Sarai Rohilla**  
**State v. Ajay Singh**  
**U/s 302/364A/120B/34 IPC**

14.08.2020

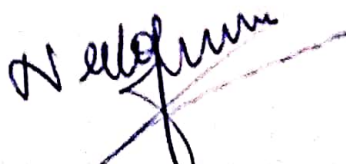
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Anil Kumar Jha, counsel for accused-applicant (through video conferencing)

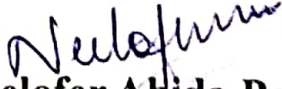
This an application under Section 439 CrPC for grant of interim bail of 45 days on behalf of accused Ajay Singh in case FIR No. 277/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Report in respect of accused Ajay Singh is received from Jail Superintendent to the effect that accused Ajay Singh is in custody in the present case from 26.07.2018 and that his over all conduct in jail is satisfactory and he has not been awarded any punishment in jail today. As per report received from the IO, accused-applicant is not involved in any other case.

In such facts and circumstances relying upon the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of undertrial prisoners for 45 days interim bail in order to decongest the prisons in Delhi in the wake of out break of covid-19 pandemic, and as the accused-applicant fulfills all the criteria prescribed



under the guidelines, **interim bail for 45 days is granted to the accused Ajay Singh in case FIR No. 277/2018 on furnishing personal bond in the sum of Rs.50,000/- to the satisfaction of the Jail Superintendent concerned** and subject to the condition that accused-applicant shall deposit his passport if he holds one with the IO and that during the period of interim bail he shall not in any manner threaten/ influence the witnesses in this case or tamper with the evidence or interfere with the course of justice in any manner whatsoever, and shall furnish his mobile phone number and that of one responsible member of the family to the IO and shall ensure that the mobile phone number remains throughout on switched on mode with location activated and shared with the IO and shall telephonically confirm his location with the IO every 7 days. That the accused-applicant shall not leave the territorial limits of NCR Region without prior intimation to the IO concerned.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
14.08.2020

**FIR No. 243/2018**

**PS Nabi Karim**

**State v. Shiva**

**U/s 302/34 IPC**

**14.08.2020**

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Kamaldeep, counsel for accused-applicant  
(through video conferencing)

This is an application under Section 439 CrPC for grant of bail on behalf of accused Shiva in case FIR No. 243/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

The conduct of the accused-applicant is reported to be unsatisfactory, however, in the conduct report, that is forwarded by the Jail Superintendent, it is noticed that conduct report / custody certificate is in respect of UTP Shiva S/o Ganga Saran in case FIR No. 243/2017 U/s 302/34 IPC PS Nabi Karim, however punishment ticket is in respect of UTP Shiva S/o Ganga Ram, Ward No. 3/103.

Jail Superintendent is called upon to clarify as to whether the punishment ticket in the name of Shiv S/o Ganga Ram, Ward No. 3/103 pertains to accused-applicant Shiva S/o Ganga Saran, accused-applicant in custody in connection with case FIR No. 243/2017 PS Nabi Karim. For report and consideration, put up on 21.08.2020.

  
(Neelofer Abida Perveen)

ASJ(Central)THC/Delhi

**14.08.2020**

**FIR No. 99/2019**  
**PS: Timarpur**  
**State Vs. Jishan**  
**U/s 302/307/34 IPC**

06.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

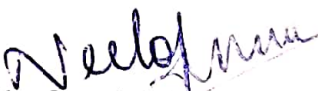
Sh. Ghanshyam Mishra, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Jishan in case FIR No. 99/2019.

Arguments heard at length.

For orders, put up no **17.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
06.08.2020

**FIR No. 99/2019**  
**PS: Timarpur**  
**State Vs. Shahrukh**  
**U/s 302/307/34 IPC**

14.08.2020

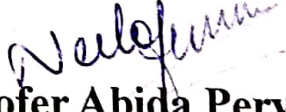
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ghanshyam Mishra, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Shahrukh in case FIR No. 99/2019.

Ld. Counsel for the accused-applicant submits that he does not want to press upon the present bail application and that the same may be dismissed as withdrawn. It is ordered accordingly. This application under Section 439 CrPC for grant of bail on behalf of accused Shahrukh in case FIR No. 99/2019 is dismissed as withdrawn.

  
**(Neelofer Abida Perveen)**  
**ASJ (Central)THC/Delhi**  
**14.08.2020**

**FIR No. 209/2017**

**PS: Karol Bagh**

**State Vs. Madan**

**U/s 380/392/395/397/482/452/419/120B/34 IPC**

14.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)


Sh. B. S. Chaudhary, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail for a period of one month on behalf of the accused-applicant Madan in case FIR No. 209/2017 on the ground of illness of his mother.

Arguments heard.

For orders, put up on **17.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
**14.08.2020**

**FIR No. 176/2017**  
**PS DBG Road**  
**State v. Kaushal**  
**U/s 307 IPC**

14.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

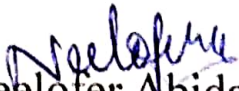
Sh. Sahib Rajput, Counsel for applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application for cancellation of bail on behalf of applicant in case FIR No. 176/2017.

Ld. Counsel for applicant seeks sometime for further consideration on the aspect as to whether cancellation of bail application, if not forwarded by the prosecution maintainable or not.

For further proceedings, put up on **24.08.2020**.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
14.08.2020



**FIR No. 80/2018**  
**PS: Crime Branch**  
**State Vs. Ansalam Nayak**  
**U/s 20NDPS Act**

14.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Puneet Jaiswla, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 440 CrPC for reduction of surety on behalf of the accused-applicant Ansalam Nayak in case FIR No. 80/2018.

Ld. Counsel for the accused-applicant contended that vide order dated 06.08.2020 while granting interim bail to accused-applicant Ld. Court has imposed condition of furnishing two sureties of Rs.50,000/- of the like amount. It is submitted that family of the accused is very poor and is unable to furnish two sureties and native place of accused is in State of Orissa.

Heard.

In such facts and circumstances, order dated 31.07.2020 is modified to the extent that accused-applicant Ansalam Nayak be released on interim bail of 7 days upon furnishing personal bond in the sum of Rs.50,000/- with one local surety (NCR Region) in the like amount to the satisfaction of the Court/ld. Duty MM and subject to the condition already

*Neelofar*

mentioned in order dated 06.08.2020.

Application stands disposed of.

*Neelofer*  
**(Neelofer Abida Perveen)**  
**Special Judge (Central) THC/Delhi**  
**14.08.2020**

**FIR No. 113/2020**  
**PS Crime Branch**  
**State v. Raj Devi Singh @ Mukhiya**  
**U/s 20/25/29 NDPS Act**

14.08.2020

Fresh application received. Be registered.

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

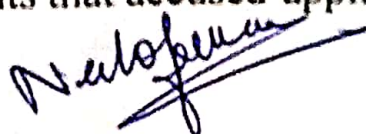
Sh. Kamal J. S. Maan, Counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused Raj Dev Singh @ Mukhiya in case FIR No. 113/2020.

Ld. Counsel for the accused-applicant submits that accused-applicant is falsely implicated and there is no material worth credence against the accused-applicant except the false disclosure recorded of the co-accused. That the recovery is not effected from the person of the accused-applicant but from the possession of the co-accused and that the case pertains to recovery of 200 grams of charas which is intermediate quantity of the contraband. That disclosure in itself is a very weak piece of evidence and the IO has not even been able to trace call records implicating the accused. That the accused-applicant has clean antecedents and is the only earning member of the family and deep roots in the society.

Ld. Addl. PP submits that accused-applicant is apprehended on



11.8.2020, on the basis of disclosure statement and that the recovery <sup>of</sup> 200 gms of Charas is effected from the co accused and not from the possession of the accused-applicant. That as per the investigation conducted till date no matching CDR has been traced and that the investigation is underway.

Heard.

It emerges from the reply filed of the Investigating Officer that acting on a secret information on 10.8.2020 a raiding party had laid a trap near Bal Sudhar Grah Majnu Ka Tilla and apprehended two persons namely Dinesh and Vidya Sagar along with car bearing registration no. HP34C9018 and Dinesh himself took out one packet from his car concealed under the plastic cover of the driver's seat which when checked was found to contain 200gms of Charas. <sup>the</sup> accused apprehended at the spot with the contraband disclosed that one Rajesh Nepali is the source and had told him that the buyer has been transmitted the information in respect of his phone number and that his driver will contact him and one person by the name of Suresh Chand contacted accused Dinesh for receiving the parcel and the said Suresh Chand was apprehended when he came to the Grudwara parking lot for receiving the parcel. The name of the accused- applicant has come in the disclosure made by the said Suresh Chand who divulged that Rajdev Singh, the accused-applicant had sent him to take the delivery of parcel and he had no knowledge of the contents of the parcel, upon which the accused-applicant came to be apprehended on 11.8.2020. <sup>the</sup> police claims to have recorded a disclosure of the accused-applicant also.

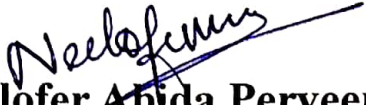
It is contended for the accused-applicant that there is no material

*Nalofu*

against the accused except for the disclosure recorded of the co-accused which in itself is a weak piece of evidence. It is however too early in the day to begin to appreciate the nature of the material collected against the accused-applicant. The FIR is registered under sections 20/25/29 NDPS Act on 10.8.2020, four days back and the accused -applicant is apprehended on 11.8.2020, in the course of investigation ie the very next day. The person who had contacted the apprehended accused with the contraband to take delivery of the contraband has given the name of the accused-applicant as the person at whose instance he had come to take the delivery. Disclosures recorded though not material piece of evidence in itself sufficient enough to raise a prima facie case against the accused or to substantiate the charge and support a conviction but for the purposes of investigation it is a significant development for leading the investigation in a particular direction. The investigative agency is to be accorded some leeway in the process and is to be afforded all opportunity to dig out the truth and all material pertaining to the commission of an offence. It is too premature to dwell as to whether there is sufficient material to indicate that the accused-applicant is the de facto receiver of the recovered Charas or not. It would be too presumptuous to make any observation on the sufficiency or otherwise of the material collected in the course of investigation within four days of the recovery and three days following the arrest. Any assessment of the evidence can be undertaken and sufficiency of the material can be commented upon reasonably and effectively once the chargesheet after conclusion of all investigative process is filed in the court. In such facts and circumstances as

*M. S. J. S.*

the investigation is underway, as the chargesheet is yet to be filed and taking into consideration that the accused-applicant is alleged to be the purported receiver of the contraband recovered ie 200gms of Charas, at this stage no ground is made out to grant regular bail to accused Raj Dev Singh in FIR No.113/2020. The application at hand accordingly stands dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
14.08.2020

**FIR No. 20/2019**

**PS: Chandni Mahal**

**State Vs. Mohd. Nadeem**

**U/s 392/397/394/411/34 IPC**

14.08.2020

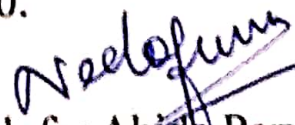
Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Ayub Ahmed Quresh, Counsel for accused-applicant  
(through video conferencing)

Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Mohd. Nadeem in case FIR No. 20/2019 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons in Delhi in the wake of outbreak of covid-19.

Ld. Counsel claims parity and seeks to rely on the orders passed in respect of co-accused not readily available with him. The orders that the Ld. Counsel seeks to rely upon may be forwarded before the next date of hearing. The record is also required to be referred to. For further consideration therefore put up on 22.8.2020.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
14.08.2020